

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 194/MP/2019**

Subject : Petition under Sections 66 and 79 of the Electricity Act 2003 read with Regulations 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010 for directions to the Respondents, National Load Despatch Centre and Madhya Pradesh Urja Vikas Nigam Ltd., State Nodal Agency for revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.

Petitioner : Porwal Auto Components Ltd.

Respondents : National Load Dispatch center and others

Date of Hearing : 24.9.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Ajay, PACL  
Shri Devpendra Jain, PACL

**Record of Proceedings**

The Representative for the Petitioner submitted that the present Petition has been filed seeking direction to the Respondents to take necessary action for revalidation of accreditation of the Petitioner's projects with effect from 27.12.2018 and revalidation of registration with effect from 5.5.2019 under the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010 and the procedures laid down thereunder. The Representative of the Petitioner requested the Commission to issue notice to the Respondents.

2. After hearing the Representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 11.10.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 24.10.2019. The Commission directed the parties to complete within due date.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**